

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

27. IA 2802(MB)2024
IN
C.P. (IB)/592(MB)2022

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Amit Infra-Logic (India) Private Limited
Vs.
Radius & Deserve Builders Llp

Section 9,60(5)of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Siddha Pamechaa/w Adv. Priyank Priyadarshi/b M Mulla Associates, Ld. Counsel for the Applicant present through virtual mode. Adv. Rohit Gupta a/w Adv. Nanki Grewal & Adv. Yesha Badani i/b Wadia Ghandy & Co., Ld. Counsel for the Respondent No.2 present through physical mode.
2. Ld. Counsel for the RP seeks time to file reply. The RP is directed to file reply within two weeks with a copy served upon the other side.
3. Ld. Counsel appeared on behalf of the sole Financial Creditor CoCmember seeks further two weeks' time for filing reply. Granted as last chance.
4. Post this matter on **27.08.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)